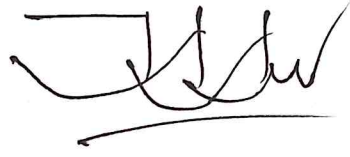



IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :  
Petition No : CP(IB)/9(CHE)/2023  
Name of Petitioner :  
& : Win Hide Pvt Ltd  
Name of Respondent :  
Section : Sec 10 Rule 7 of IBC, 2016

1. JAYASANKAR Counsel for  
The Petitioner 
2. E.K. Kummaresan Counsel for  
G. Prabhu creditor  
M/s. Al.ene Leathers.   
94443 98701.



**1 CP(IB)/9(CHE)/2023**

**ORDER**

Present: Ld. Counsel Shri. T Jayashankar for the Petitioner.

Ld. Counsel Shri. Koteswara Rao for the Seven Operational Creditors.

Ld. Counsel Shri. Prabhu for Aleena Leathers Exports.

Ld. Counsel Shri. Abdul Hadi for One of the Operational Creditors.

Ld. Counsel Ms. Viswanthani for One of the Operational Creditors.

Ld. Counsel Ms. Sona for One of the Unsecured Financial Creditors.

Reply / Counter filed by some of the Operational Creditors.

Rejoinder also filed by the Petitioner to the Reply filed by Aleena Leathers Exports. Copy be served on all the Counsels.

Vide order dated 23.02.2024, last opportunity was granted to the creditors to file the Reply / Counter. It was also ordered that failing to file the same will tantamount that they have nothing to say on the petition.

Right of other Creditors who have not filed their Reply is closed.

Pleadings are complete.

List the petition for hearing on **04.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)